GOVERNMENT OF INDIA HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO:2831 ANSWERED ON:30.07.2014 RESERVATION OF LAND FOR HOUSING PROJECTS Jadhav Shri Prataprao Ganpatrao;Khaire Shri Chandrakant Bhaurao

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether a certain percentage of land are to be reserved by the States/private developers for Economically Weaker Sections (EWSs) and Lower Income Groups (LIGs);

(b) if so, the details thereof;

(c) whether the Government has issued any advice to the States/private developers in this regard and if so, the details thereof;

(d) whether some of the States/private developers have raised any objection in this regard and if so, the details thereof, State-wise and the reasons therefor; and

(e) the action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION [SHRI M.VENKAIAH NAIDU]

(a) to (c): Yes, Madam. The Scheme of Jawaharlal Nehru National Renewal Mission (JNNURM) - Basic Services to the Urban Poor (BSUP) & Integrated Housing & Slum Development Programme (IHSDP) components - mandated reservation of 20-25% of developed

land for EWS/LIG category. Scheme of Rajiv Awas Yojana (RAY) mandates earmarking of 15% of FAR/FSI or 35% of dwelling units for EWS/LIG category.

(d) & (e): Most States have reportedly implemented reforms as mandated. There is provision of withholding 10% of Central Share in case of BSUP & IHSDP and 20 % under RAY if reforms are not implemented. States where Central Share has been withheld due to reforms not yet implemented are Madhya Pradesh, Karnataka, Kerala, Assam and Delhi.